

CENTRAL ADMINISTRATIVE TRIBUNAL LUCNOW BENCH LUCKNOW.

ORIGINAL APPLICATION NO:471/2006

Lucknow this, the 16th day of October, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN
HON'BLE MR. P. K. CHATTERJI MEMBER (A)

B.L. Tiwari, aged about 61 years, son of R.G. Tiwari, resident of C-3275,
Rajajipuram, Lucknow.

Applicant.

By Advocate Shri Hari Ram.

Versus

1. Union of India, through General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, 'P'
Northern Railway, Hazratganj, Lucknow.

Respondents.

By Advocate Shri N.K. Agarwal.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman.

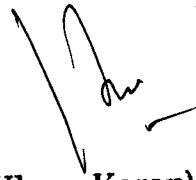
Heard Shri Hari Ram appearing for the applicant and Shri N.K. Agarwal, appearing for the respondents.

2. Applicant has retired on 31.7.2005 from the service of the respondents. His grievance is that the period of service from 2.12.1966 to 15.6.1974 (about 8 years) has not been counted towards qualifying service for the purpose of pension and other benefits, inspite of representation dated 19.1.2006 (copy of which is annexed as Annexure - 5) having been given to D.R.M. The Tribunal is of the view that this O.A. can be disposed of finally at the admission stage itself, with suitable directions to respondent No. 2 to consider and dispose of the said

representation of the applicant in accordance with law within a period to be fixed by this Tribunal.

3. So this O.A. is finally disposed of with a direction to Respondent No. 2 namely the Divisional Railway Manager, 'P' Northern Railway, Lucknow to consider and dispose of the representation dated 19.1.2006 (copy of which is Annexure -5) in accordance with rules by passing a speaking order, within a period of three months from the date a certified copy of this order together with the copy of the said representation and other relevant documents if any, is produced before him. No order as to costs.


(P.K. Chatterji)
Member(A)


(Khem Karan)
Vice Chairman.